

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Original Application No 817 of 2005

Jabalpur, this the 26th day of September, 2005.

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. Madan Mohan, Judicial Member

1. Bhismadhar, Son of Sahebu, Resident of Andhariya, Tehsil Amla, District Betul.
2. Dinkar Son of Shri Ramu, Resident of Ghatpipariya, Tehsil Mulati, District Betul.
3. Shyam Kumar, Son of Shri Phusuchand, Resident of Amla, Tehsil Amla, Tehsil Amla, District Betul.

Applicants

(By Advocate – None)

V E R S U S

1. Chief of the Air Staff, Air Headquarters, Vayu Bhawan, New Delhi.
2. Air Officer Commanding-in-Chief Maintenance Command, IAF, Nagpur.
3. Station Commander Air Force Station Amla, District Betul (M.P.)

Respondents

O R D E R(Oral)

By M.P.Singh, Vice Chairman –

By filing this OA, the applicants have ^{impleaded} ~~made party to~~ Chief of the Air Staff, Air Officer Commanding-in-Chief and Station Commander. As per the provisions of AT, Act, the Union of India is to be impleaded as a party. However, in this case the applicants have not made ^{impleaded} ~~a party to~~ Union of India, which is a necessary party, in view of the decisions in the cases of Ranjan Paul Vs. UOI & Ors, ATR 1987(2) CAT 514, A. Theyagarajan Vs. Works Manager, Integral Coach Factory, Madras & Ors. [1987] 4 ATC

Kamal Prasad Vs. U.O.I. & Ors., (1988)8 ATC 868. Hence, this OA is not maintainable and is accordingly rejected at the admission stage itself.

M
(Madan Mohan)
 Judicial Member

M.P.Singh
M.P.Singh
 Vice Chairman

प्राप्तिकर्ता सं. नं./न्या..... जमशहुर, दि.....
 परिवर्तिति नामोंपारा:—
 (1) रमेश, उज्ज्वल कामल कुमार यादव, जमशहुर
 (2) अमेन कुमार/भीमेनी/कुमार, जमशहुर
 (3) प्रसादी श्री/श्रीमती/कुमारी, कामलसल
 (4) वंदेपाल, के.प.आ., जमशहुर कामलसल
 सूचना एवं आवश्यक कार्यवाही हेतु

P.J. DC 026/201

मुख्यमंत्री
उपरिस्थान

Fogel
 29-5-95